

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II**

Item 42

**IA(CA) No. 22/2023
23/2023
and
CP No.75/Chd/Hry/2023**

Under Section 241-242, CA 2013

In the matter of:

Seema Jain & Anr.

...Petitioners

Vs

Anjali Labs JMJK Pvt. Ltd. & Ors

...Respondents

Present: Ms. Pridhi Singla, Advocate for the applicant.
None for the respondent.

IA(CA) No. 22/2023

This application has been filed for early hearing in the petition bearing CP No.75/Chd/Hry/2023. Since the matter is taken up today. Thus, IA (CA) No.22/2023 is rendered infructuous and disposed of accordingly.

IA(CA) No.23/2023

This application has been filed under Rule 11 of the NCLT Rules, 2016 seeking impleadment of Axis Bank as respondent No.7. Keeping in view the facts mentioned in the application, let Axis Bank be impleaded as respondent No.7 in the amended memo of parties. Learned counsel for the applicant is directed to file amended memo of parties by impleading respondent No.7 in the array of the respondents in the memo of parties. Thus, IA (CA) No.23/2023 is allowed and disposed of accordingly.

CP No. 75/Chd/Hry/2023

Heard. Issue notice of this petition to the respondents for 12.12.2023. The petitioner shall collect the notice from the Registry and send the same immediately to the respondents at its registered address by speed post along with copy of petition and the entire paper book and the copy of this order as well as at the email address of the respondents, as available on the master data of the company.

In case, the service of speed post on the respondents are not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within three weeks.

The respondents are given the opportunity of filing reply, if any, within two weeks after receipt of notice with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 12.12.2023.

Sd/-
(Umesh Kumar Shukla)
Member (Technical)

October 26, 2023
Mukta

Sd/-
(Harnam Singh Thakur)
Member (Judicial)